

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MUSADDILAL JEWELLERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	MUSADDILAL JEWELLERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	03/08/1992
3.	Authority under which Corporate Debtor is incorporated / registered	ROC – Hyderabad
4.	Corporate Identity No/ Limited Liability Identification No of Corporate Debtor	U55101TG1992PTC014615
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 6-3-679, "ELITE PLAZA", Punjagutta, Hyderabad TG 500082
6.	Insolvency commencement date in respect of corporate debtor	07-01-2021 (Date of Order of NCLT) 16-01-2021 (Date of receipt of copy of NCLT order for CIRP from wwwnclt.gov.in)
7.	Estimated date of closure of Insolvency Resolution Process	06-07-2021
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	PADMASRI APPANA REGN.NO. IBBI/IPA-002/IP-N00220/2017-18/10672
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	1-1-711/1, Gandhi Nagar, Hyderabad, Telangana -500080 Email: padmaappana@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat 301, B-Block, Vishnu Residency, Gandhi Nagar, Hyderabad, Telangana -500080 Email: cirpmjpl@gmail.com
11.	Last date for submission of claims	01-02-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MUSADDILAL JEWELLERS PRIVATE LIMITED** on 07-01-2021

The creditors of **MUSADDILAL JEWELLERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01-02-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional : Padmasri Appana
Date and Place: 18-01-2021, Hyderabad Regn. No. IBBI/IPA-002/IP-N00220/2017-18/10672

